¬ITEM NO.4 COURT NO.1 SECTION X

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A.No.5 in WRIT PETITION (CIVIL) NO(s). 215 OF 2002

VIRENDER SINGH HOODA & ORS. Petitioner(s)

VERSUS

STATE OF HARYANA & ANR. Respondent(s)

(For permission to file impleadment)

Date: 01/05/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

For Applicant(s) Mr. L. Nageswara Rao, Sr.Adv.

Mr. S. Prasad, Adv.

Ms. Asha Kochhar, Adv.

Mrs. Varuna Bhandari Gugnani, Adv.

Ms. Ruchi Kohli, Adv.

Mr. Rameshwar Prasad Goyal,Adv.

For Petitioner(s)

in Writ Petition: Mr. Raj Kumar Gupta, Adv.

Mr. Sheo Kumar Gupta, Adv.

Mr. Bhanu Pratap Gupta, Adv.

Mr. A.N. Bardiyar, Adv.

For Respondent(s) Mr. Nidhesh Gupta, Adv.

Ms. S. Janani, Adv.

Mr. Ajay Siwach, Adv.

Mr. Sandeep Sharma, Adv.

Mr. T.V. George, Adv.

UPON hearing counsel the Court made the following

O R D E R

No clarification of our judgment is called for. In case, the applicants are aggrieved by the seniority list, it will be for them to challenge in accordance with law, which aspect will be decided on its own merits.

The application is disposed of accordingly.

(N. Annapurna) (V.P. Tyagi)

Court Master Court Master

(Signed order is placed on the file.)

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

I.A.NO.5 IN WRIT PETITION (C) NO.215 OF 2002

Virender Singh Hooda & Ors.
...Petitioner(s)

Versus

State of Haryana & Anr.
...Respondent(s)

O R D E R

No clarification of our judgment is called for. In case, the applicants are aggrieved by the seniority list, it will be for them to challenge in accordance with law, which aspect will be decided on its own merits.

The application is disposed of accordingly.

.....CJI.

(Y.K. SABHARWAL)

.....J.

(C.K. THAKKER)

New Delhi,

May 01, 2006.